

mittee is required to submit its report as soon as possible but not later than six months from the date of issue of the order.

#### **Hazardous industrial units in country**

787. SHRI SURESH PACHOURI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state: what is the number of hazardous industrial units identified in the country, so far, state-wise?

THE MINISTER OF STATS IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MA-NEK A GANDHI): In the Rules for Manufacture, Storage and Import of Hazardous Chemicals notified under the Environment (Protection) Act, 1986 on 27th November, 1989, the neeupier undertaking an industrial activity in which there is at least a threshold quantity of an hazardous' chemical, as notified in the rules, is to submit a report regarding the hazardous industrial activity within three months after the date of coming into operation of these rules or within such longer time as the concerned authority may agree in writing. The work of identification of hazardous units is being done by the Chief Inspector of Factories and the respective State Pollution Control Boards. So far, 5,867 hazardous industries have been identified. The State-wise location of these hazardous units is as follows:

Name of the State	No. of Hazardous Units
Bihar . . . . .	718
Goa . . . . .	30
Gujarat . . . . .	300
Haryana . . . . .	218
Himachal Pradesh . . . . .	150
Jammu & Kashmir . . . . .	2

Name of the State	No. of Hazardous Units
Karnataka . . . . .	500
Kerala . . . . .	23
Madhya Pradesh . . . . .	415
Maharashtra . . . . .	1850
Meghalaya . . . . .	2
Orissa . . . . .	29
Punjab . . . . .	186
Rajasthan . . . . .	61
Tamil Nadu . . . . .	51
Uttar Pradesh . . . . .	1298
West Bengal . . . . .	32
Delhi . . . . .	2

#### **Fresh Open Letter from AIKVTa to the Prime Minister**

788. SHRI ASHOK NATH VERMA: SHRI BHADRESWAR BURAGOHAIN;  
SHRI RAM AWADHESH SINGH:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 97 given in the Rajya Sabha on the 14th March, 1990 and state:

(a) whether Government had received in April this year another Open Letter addressed to the Prime Minister from the AH India Kendriya Vidyalaya Teachers Association;

(b) if so, what are the issues raised therein; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Yes, Sir. The issues raised in the open latter of April, 1990 pertain to

admission on special dispensation, amendment of Recruitment Rules, transfers against the guidelines, representation of employees on Kendriya Vidyalaya Sangathan (KVS), its Board of Governors and Academic Advisory Councils, increase in internal promotion quota, removal of anomalies in fixation of Pay, re-creation of cadre of Laboratory Assistants and admissibility of teaching allowance to them, introduction of more elective subjects, rationalisation of transfer guidelines, implementation of recommendation of Chattopadhyaya Commission and KVS Review Committee, etc.

(c) The issues raised will be examined.

**Demand of AIKVT for raising the amount of insurance**

789. SHRI ASHOK NATH VERMA:

SHRI CHATURANAN  
MISHRA:

Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question, 2336 given in the Rajya Sabha on the 15th March, 1989 and state:

(a) whether the All India Kendriya Vidyalaya Teachers Association has demanded a rise in the amount for which different categories of Kendriya Vidyalaya Sangathan employees are insured under the Group Saving Link end Insurance Scheme; and

(b) if so, what are the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) According to information received from Kendriya Vidyalaya Sangathan no such demand has been made by the All India Kendriya Vidyalaya Teachers' Association,

(b) Does not arise.

**तोपों के नोदकों (प्रोपेलेंट) के निर्माण के लिये आयुद्ध कारखानों की स्थापना**

790. श्री अजीत जोशी : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने तोपों के नोदकों के निर्माण के लिए दो नये आयुद्ध कारखानों की स्थापना के लिए स्थानों का चयन कर लिया है; और

(ख) क्या इनमें से एक कारखाने को मध्य प्रदेश में सागर में स्थापित करने का प्रस्ताव है जिसे 1960 में आयुद्ध कारखाने की स्थापना के लिए चुना गया था परन्तु वहाँ इसे स्थापित नहीं किया गया था, उन लोगों के विरुद्ध क्या कार्यवाही की है अथवा करने का विचार रखती है या जिन्होंने इन निर्देशों का पालन नहीं किया है ?

रक्षा मंत्रालय में राज्य मंत्री (डा० राजा रामन्ना) : (क) और (ख) सागर, मध्य प्रदेश में तोपों के लिए नोदकों (प्रोपेलेंट) के निर्माण हेतु किसी नई आयुद्ध निर्माणों की स्थापना करने का फिलहाल सरकार के पास कोई प्रस्ताव नहीं है ।

**मध्य प्रदेश में सिंचाई परियोजनाओं की पर्यावरण संबंधी स्वीकृति**

791. श्री अटल बिहारी वाजपेयी : क्या पर्यावरण और वन मंत्री यह बताने की कृपा करेंगे कि :

(क) उन सिंचाई परियोजनाओं के नाम क्या हैं जो मध्य प्रदेश सरकार द्वारा पर्यावरण संबंधी स्वीकृति हेतु केन्द्रीय सरकार को विचारार्थ भेजी गई हैं ;

(ख) वे केन्द्रीय सरकार को किन-किन तिथियों को राज्य सरकार से प्राप्त हुई हैं ;

(ग) उन परियोजनाओं के नाम क्या हैं जिन पर केन्द्रीय परामर्शदात्री समिति द्वारा निर्णय लिया जा चुका है